

(6)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
Allahabad Bench
Allahabad

Original Application No.492 of 2007

Allahabad, this the 29th day of October, 2007.

Hon'ble Mr. P.K. Chatterji, Member-A

Surendra Shankar Trivedi,
S/o Late Sri Shiv Bhajan Trivedi,
Aged about 60 years,
R/o 91-E-7, Dabauli,
Kanpur Nagar.Applicant.

(By Advocate : Shri O.P. Gupta)

Versus

1. Union of India through Secretary Ministry of Communication, Govt. of India, New Delhi.
2. Chief Post Master, Office of the Chief Post Master Kanpur, Head Post Office, Bada Chauraha, Kanpur.
3. Director Postal Services, Office of the P.M. G. Kanpur Region, Head Post Office, Kanpur.

....Respondents

(By Advocate: Shri S. Singh)

O R D E R

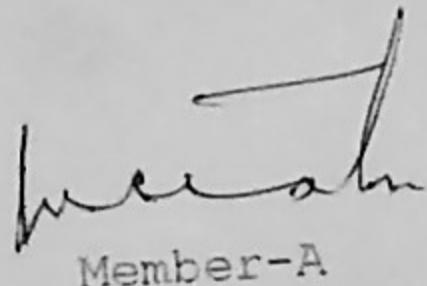
The applicant, in this OA, was charge-sheeted before his retirement. However, both the charge sheets were concluded with the exoneration of the OA of the applicant. After the retirement the Appointing Authority/Disciplinary Authority decided to revise the previous order of exoneration. In consequence thereof the retiral benefits of the applicant was withheld, hence, the applicant filed this OA. An interim order was passed by this Tribunal on 14.5.2007, stating that the operation of the impugned order whereby the previous order of exoneration proposed to be revised shall be stayed. During the pendency of the OA, the respondents

Misra

(7)

reviewed and decided to withdraw the impugned order on 20.2.2007. According to the order passed by the Director, Postal Services Agra dated 6.9.2007, the revision proposed by Memo No.VIG/PR-March/07 dated 20.2.2007 has been dropped with immediate effect without prejudice to further action if any. Learned counsel for the applicant has stated that in accordance with this decision, they should pay the retrial benefits of the applicant without any further delay.

2. I am of the view that there is no point in keeping this case pending after the decision of the respondents dated 6.9.2007 to drop the order for revision dated 20.2.2007. Therefore, the OA is disposed of with a direction to the respondents to effect payment of the retrial benefits to the applicant which has been withheld due to the previous order dated 20.2.2007, as admissible under the rules within a period of three months. No costs.


Member-A

RKM/